

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Original Application No. 117 of 2022 (SZ)**

**In the matter of:**

A.Sundaram,

Coimbatore

...Applicant

Versus

The Member Secretary,

SEIAA, Chennai and Others

...Respondent(s)

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Through

Dr. D. Shanmuganathan,  
Standing Counsel of Tamil Nadu,  
National Green Tribunal  
Southern Zone, Chennai.

**DATE: 10.09.2024**

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

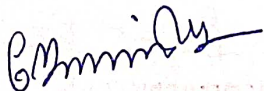
**Original Application No.117 of 2022**

A.Sundaram,  
S/o.Agatheeshwara Gounder,  
9/98, Veerappa Gounder,  
Palarpathi Post,  
Kinathukadavu,  
Coimbatore - 642 109.

... Applicant

- Vs. -

1. Member Secretary,  
State Environment Impact Assessment Authority,  
3<sup>rd</sup> Floor, Panagal Building,  
No.1.Jennis Road, Saidapet,  
Chennai - 600 015.
2. The Director,  
Department of Geology and Mining,  
Industrial Estate, Guindy,  
Chennai - 600 032.
3. Assistant Director,  
Department of Geology and Mining,  
Collectorate Coimbatore,  
Coimbatore.
4. The District Collector,  
Collectorate Coimbatore,  
Coimbatore.
5. N.Gopal,  
S/o.K.Narayanasamy Gounder,  
Singayanur,  
Marudhathal Thottam,  
Sokkanur Village,  
Kinathukadavu,  
Coimbatore District.



**ASSISTANT GEOLOGIST  
DEPARTMENT OF GEOLOGY & MINING  
COIMBATORE DISTRICT.**



**ASSISTANT DIRECTOR  
DEPARTMENT OF GEOLOGY & MINING  
COIMBATORE DISTRICT**



c) Direct the official Respondents herein to assess, levy and collect a pollution fine from the 5<sup>th</sup> respondent herein for the illegal quarrying carried on.

4) In this regard, a preliminary report was submitted by the 3<sup>rd</sup> respondent before the Hon'ble National Green Tribunal stating that violations were noticed in the leasehold area. It was further prayed to grant time for conducting detailed survey so as to arrive at the exact quantum of mineral excavated violating the lease conditions.

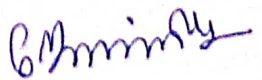
5) Subsequently, further report was filed by the 4<sup>th</sup> respondent on the action taken against the 5<sup>th</sup> respondent for the removal excess minerals from the leasehold area without valid permit.

6) At this juncture, the 5<sup>th</sup> respondent preferred an appeal on 29.11.2023 before the District Collector against the penalty levied by Sub Collector, Pollachi for a sum of Rs.10,98,39,015.3/- for quarrying and transportation of 187055.26 cbm of roughstone and 21811.72 cbm of gravel without valid permit vide proceedings of dated 19.10.2023. The 4<sup>th</sup> respondent has conducted personal hearing with the 5<sup>th</sup> respondent on 20.07.2024 and the final order is yet to be passed.

Therefore, it is humbly prayed that the Hon'ble National Green Tribunal may pleased be record above facts under consideration and thus render justice by disposing the O.A. No. 117 of 2022.

Solemnly affirmed at Coimbatore  
On this Day 19<sup>th</sup> of August 2024 and  
signed his name in my presence

  
ASSISTANT DIRECTOR  
DEPARTMENT OF GEOLOGY & MINING  
COIMBATORE DISTRICT  
BEFORE ME

  
ASSISTANT GEOLOGIST  
DEPARTMENT OF GEOLOGY & MINING  
COIMBATORE DISTRICT.